

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00419/2020**

**Dated Monday the 22<sup>nd</sup> day of March Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)**  
**HON'BLE SHRI. C. V. SANKAR, Member (A)**

J.Karthikeyan (M/32), S/o. Jagadeesan,  
No. 2/79, East Street,  
Athigudi Village Post,  
Lalgudi Taluk,  
Tiruchirapalli Dist. Pin 621702. ....Applicant

By Advocate M/s. J. Muthukumaran

Vs

Union of India,  
rep by its Chairman,  
Railway Recruitment Board,  
5, Dr. P. V. Cherian Crescent Road,  
Egmore, Chennai 600008. ....Respondent

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To consider the representation of the applicant dated 30.07.2019 regarding to consider the candidature of the applicant and select him as Assistant Loco Pilot and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice."

2. None appears for the applicant. Mr. P. Srinivasan, Sr. Standing Counsel for Railways appears for the respondents on advance notice.
3. From the perusal of this OA, it is clear that the applicant in this OA is asking for a limited prayer.
4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to dispose of the pending representation of the applicant dt. 30.07.2019 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)**  
**Member(A)**

**22.03.2021**

SKSI

**(S.N.Terdal)**  
**Member(J)**